



The Talcher Municipality (Validation) Act, 1976

Act 45 of 1976

Keyword(s):

Validation Act, Action of Municipal Council

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ORISSA ACT 45 OF 1976

***THE TALCHER MUNICIPALITY
(VALIDATION) ACT, 1976**

[Received the assent of the Governor on the 25th
October 1976, first published in an extraordinary
issue of the Orissa Gazette, dated the
26th October 1976]

AN ACT TO VALIDATE THE ACTION OF THE MUNICIPAL
COUNCIL OF TALCHER MUNICIPALITY
AND ITS CHAIRMAN

BE it enacted by the Legislature of the State of
Orissa in the Twenty-seventh Year of the Republic
of India, as follows :—

1. (1) This Act may be called the Talcher Municipi- Short title
pality (Validation) Act, 1976. and commen-
cement.

(2) It shall be deemed to have come into force
on the 3rd day of June, 1976.

Orissa Act
23 of 1950.

2. Notwithstanding anything contained in the Validation of
Orissa Municipal Act, 1950 or in any judgment, actions taken
decree or order of any Court, all actions taken and by the
orders passed by— Talcher
Municipal
Council and
its Chairman.

(a) the Municipal Council of the Talcher
Municipality in the district of Dhenkanal
and by its Chairman during the period
from the 12th March 1969 to the 5th
February 1972 (both the days inclusive);
and

(b) the Subdivisional Officer, Talcher during
the period from the 6th February 1972 to
the 20th February 1975 (both the days
inclusive) on being appointed to exercise
the powers and perform the functions of
the said Municipal Council and its
Chairman,

*For Statement of Objects and Reasons see *Orissa Gazette, Extra-ordinary*, dated the 29th September, 1976 (No. 556).

(Sec. 3)

in the belief or purported belief that the Talcher Municipality was validly constituted, shall, for all intents and purposes, be deemed to have been validly taken and passed, and no such action or order shall be questioned in any court of law or otherwise open to challenge merely on the ground that the said Municipality was not validly constituted.

Repeal and
savings.

3. (1) The Talcher Municipality (Validation) Ordinance, 1976 is hereby repealed.

Orissa Ordinance No. 1
of 1976.

(2) Notwithstanding such repeal anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.